

House will proceed with the other work. It is easy to send a chit authorising other Members to put the questions.

### WRITTEN ANSWERS TO QUESTIONS

आकाशवाणी में नये कलाकार

\*१५२३. श्री नरदेव स्तलक : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) आकाशवाणी के विभिन्न कार्यक्रमों में नई प्रतिभागियों को लाने के लिये क्या प्रयत्न किये गये हैं ; और

(ख) इस विषय में गैर-सरकारी संस्थाओं, समाचार-पत्रों तथा पत्र-पत्रिकाओं से कहाँ तक लाभ उठाया गया है ?

सूचना और प्रसारण मंत्री (डा० केश-कर) : (क) और (ख). एक विवरण सभा की मेज पर रखा जा रहा है। [देखिये परिशिष्ट ७, अनुबन्ध संख्या २]

### Core of the Second Five Year Plan

\*1528. Shri Tangamani: Will the Minister of Planning be pleased to lay on the Table a statement showing:

(a) whether Neiveli Thermal Station, Neiveli Fertiliser Factory and Neiveli Briquette plant are included in the core of the Plan;

(b) if not, whether they will be completed during the Plan period;

(c) what progress has been made so far; and

(d) the amount allotted to each for the year 1958-59?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) to (d). A statement is laid on the table of the Lok Sabha. [See Appendix VII, annexure No. 3].

### Unauthorised Refugee Occupants

\*1529. Shri Ajit Singh Sarhadi: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that an announcement was made on the 9th March, 1958 at Ambala that the possession by the unauthorised refugee occupants of evacuee property before December 31, 1955 would be regularised on the condition that all dues are paid; and

(b) if so, whether this concession will apply throughout the Punjab?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) Yes.

(b) Yes.

### Singareni Colliery Workers' Union, Kothagudium

\*1531. Shri T. B. Vittal Rao: Will the Minister of Labour and Employment be pleased to state:

(a) whether any decision has since been taken on the application of Singareni Colliery Workers' Union, Kothagudium, Andhra Pradesh for reference to an Industrial Tribunal, the introduction of gratuity scheme and grant of conveyance allowance to the employees of Singareni Collieries Company Ltd.; and

(b) if so, the nature of the decision arrived at?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). No. The Conciliation Officer has reported that an amicable settlement could not be effected. His report was received in the Ministry on the 31st March 1958 and is under consideration.

### Match Factories Association of South India

\*1532. Shri Halder: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the Match Factories Association of South India has decided to close down 75 factories;